

Shops and 75 Kerosene Depots came to the notice of their Food Supplies & Consumer Affairs Department during the last six months.

(b) FIRs have been lodged against 28 Fair Price Shops and 8 Kerosenes Oil Licences during this period. Department action is being initiated against 232 Fair Price Shops and 67 Kerosene Oil Licences.

(c) The U.T. Administration maintains a strict watch on the functioning of Fair Price Shops and Kerosenes Depots. Surprise checkings/raids are conducted on the basis of intelligence gathered and on complaints received. A Control Room has been set up for receiving complaints from the public. Criminal/Departmental proceedings are launched against defaulters.

[English]

**Potato Storage Unit at Hassan,
Karnataka**

1346. SHRIG. MADE GOWDA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up a potato storage unit at Hassan in Karnataka;

(b) if so, the details thereof;

(c) the amount proposed to related during 1992-93 there for; and

(d) the capacity of the proposed storage unit?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) to (d). No. Sir, Cold storage are being set up by various agencies, institutions including private entrepreneurs, public sector corporations and cooperative societies on the basis

of the requirement of each agency, keeping in view the storable surplus.

There are two Cold Storages in Hassan for storage of potatoes, fruits etc. No. application for any additional capacity is pending with DMI. Licencing further capacity will be considered on merits as and when any application is received.

Drug License In States

1347. SHRI RAM VILAS PASWAN:
SHRI TARA CHAND
KHADELWAL:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to withdraw State Governments' power to issue licenses for manufacturing vaccines and certain other products;

(b) if so, the reasons therefor; and

(c) the reaction of the State Government's thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS. (DR. CHINTA MOHAN): (a) to (c). The subject matter pertains to the Ministry of Health. Therefore information will be collected and laid on the Table of the House.

MATS for Delhi

1348. SHRI R. SURENDER REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to contact a foreign firm to build and operate rapid-based transit system for Delhi; and

(b) if so, the details thereof and the time by which the foreign firm is likely to be

selected together with the terms and conditions of the agreement?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) With a view to explore the possibilities of funding for Delhi MRTS Projects from the Private Sector and from foreign sources and to assess the possibility of implementing the project on build, operate and Transfer (BOT) basis, a Presentation of the MRTS proposal was made before representatives of leading Public/Private companies both India and abroad on 13th December, 1991. Subsequently foreign and Indian firms had indicated their interests in the project. However, no concrete proposals in this regard have been received from any foreign firm.

(b) Does not arise.

Essential Drugs

1349. **SHRI GURUDAS KAMAT:** Will the PRIME MINISTER be pleased to state:

(a) whether a number of essential drugs are likely to come down very soon;

(b) if so, the reasons thereof;

(c) whether the Government intend to open up the drug industry on the request of the multi-nationals; and

(d) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (DR. CHINTA MOHAN): (a) to (d), the Drug Policy 1986 including DPCO, 1987 is still under review.

[Translation]

Production of Coal

1350. **SHRI SIMON MARANDI:** Will the

Minister of COAL be pleased to state:

(a) the quantity of coal produced in Jarkhand area during 1989, 1990 and 1991., year-wise;

(b) the areas to which the coal was supplied;

(c) the quantity of the sale-purchase thereof and the details of the total income, year-wise;

(d) the details of the share of the Union Government and State Government, years-wise;

(e) the revenue received by the Union Government from the production of coal in Bihar; and

(f) the amount of this spent on various development projects in Jarkhand areas of Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI P. A. SANGMA): (a) to (f). Information is being collected and to the extent available will be laid on the Table of the House.

Licence Fee Charged for Petrol Pumps by D. D. A.

1351. **SHRI SIMON MARANDI:**
DR. RAMESH CHAND
TOMAR:
SHRIMATI BHAVNA
CHIGHALIA:
SHRI DEVI BUX SINGH:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the licence fee charged per month by the Delhi Development Authority in respect of land allotted for diesel and petrol pumps;